

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:944
ANSWERED ON:16.08.2012
IRREGULARITIES IN PNG SUPPLY
Yadav Shri Om Prakash

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the companies entrusted with the task of providing Piped Natural Gas (PNG) to residential areas in the National Capital Region (NCR) particularly in Ghaziabad, Uttar Pradesh are indulging in various irregularities and have received security amount from consumers for booking but even after a year the PNG connections have not been provided to them;

(b) if so, the details thereof; and

(c) the action taken/ being taken against the companies indulging in such corrupt practices?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI R.P.N SINGH)

(a) and (b) Indraprastha Gas Limited (IGL) is a commercial entity which has been authorized to supply Piped Natural Gas (PNG) to various consumers in Geographical Areas (GAs) of Delhi, Guatambudh Nagar & Ghaziabad. IGL has reported that there are no irregularities in providing PNG connections to any consumers in the NCR including Ghaziabad. As on July 31, 2012, IGL had 877 registrations in Ghaziabad which are older than one year. Out of them 650 are from a private builder (ABA Builders) who had registered in advance before construction of these residential units. Another 46 cases among them are due for refund because of various reasons. The delay in provision of PNG connections to the remaining 181 cases, whose security deposit amount had been received more than a year back, has been caused due to reasons like delay in availability of permissions from land owning agencies for laying pipeline to provide connectivity, objections from third party, under- construction residential units, non-availability of access to customer's premises due to absence of customer etc.

(c) Does not arise in view of (a) and (b) above.